

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT- II)**

**Item No. 211**  
**(IB)-550(ND)2020**  
**IA-3824/2023, IA-937/2023**

**IN THE MATTER OF:**  
**Mr. Dalip Narinder Gupta**

... **Applicant/Petitioner**

**Versus**

**M/s. M. K. Printech Private Limited.**

... **Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 04.06.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** :

**For the Respondent** : Adv. Abhiraj Das for R-1 & 2.

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-3824/2023:** The IA has been preferred for taking 1<sup>st</sup> Progress Report on record.

**For the reasons stated therein, the IA is allowed** and the 1<sup>st</sup> Progress Report is kept on record, subject to all just exceptions.

**IA-937/2023:** Ld. Proxy Counsel appearing for Respondent No. 1 submitted that the arguing counsel is busy elsewhere and requested for pass over. There is no appearance on behalf of the said Respondents (Respondent No. 2). The proceedings qua him are set ex-parte. Reply, if any, on behalf of the Respondent No. 1 be filed within one week.

List on 28.08.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**